

अनुसूची 21 में निर्वाचन क्षेत्रों के वर्णन में कतिपय संशोधन किए गए हैं।

[Placed in Library. See No. LT-1418/77.]

14.17 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
37TH, 39TH, 57TH, 59TH 60TH AND 61ST  
REPORTS**

**SHRI GAURI SHANKAR RAI** (Ghazipur): I beg to present the following Reports of the Public Accounts Committee:—

(1) Thirty-seventh Report on Action Taken by Government on the recommendations contained in the Hundred and Ninety-sixth Report of the Committee (Fifth Lok Sabha) on Farakka Barrage Project.

(2) Thirty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and eighth Report of the Committee (Fifth Lok Sabha) on New Port at Tuticorin.

(3) Fifty-seventh Report on Action Taken by Government on the recommendations contained in the Two Hundred and Twenty-fourth Report of the Committee (Fifth Lok Sabha) on Railway Operations and Expenditure.

(4) Fifty-ninth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Thirty-second Report of the Committee (Fifth Lok Sabha) on Defence Services.

(5) Sixtieth Report on Action Taken by Government on the recommendations contained in the Two Hundred and Twenty-fifth Report of the Committee (Fifth Lok Sabha) on Diesel Locomotive Works.

(6) Sixty-first Report on Action Taken by Government on the recommendations contained in the Hundred and Eighty-sixth Report of the Committee (Fifth Lok Sabha) on Corporation Tax and Income Tax—A Review.

14.18 hrs.

**ELECTRICITY (SUPPLY) AMENDMENT BILL\***

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948.”

*The motion was adopted.*

**SHRI P. RAMACHANDRAN:** I introduce the Bill.

**CUSTOMS TARIFF (AMENDMENT) BILL\***

**THE MINISTER OF STATE/ IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL):** I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

**MR. DEPUTY-SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975.”

*The motion was adopted.*

**SHRI SATISH AGRAWAL:** I introduce the Bill.

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†Introduced with the recommendation of the President.